

12.42 hrs.

PAPERS LAID ON THE TABLE

PREVENTION OF FOOD ADULTERATION
(2ND AMDT). RULES & MYSORE MUNICIPALITIES
(RECRUITMENT OF OFFICERS AND SERVANTS) RULES

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
PLANNING (SHRI D. P. CHATTOPADHYAYA) : I beg to lay on the Table—

- (1) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1971 (Hindi and English Versions) published in Notification No. G. S. R. 992 in Gazette of India dated the 3rd July 1971 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [*Placed in Library. See No. LT-824/71*]
- (2) A copy of the Mysore Municipalities (Recruitment of Officers and Servants) Rules, 1971, published in Notification No. G. S. R. 102 in Mysore Gazette dated the 15th April, 1971, under sub-section (6) of section 323 of the Mysore Municipalities Act, 1964 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [*Placed in Library. See No. LT-825/71*]

REPORT OF THE COMPTROLLER AND
AUDITOR GENERAL OF INDIA

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. R.
GANESH) : I beg to lay on the

Table a copy of the Report of the Comptroller and Auditor General of India for the year 1969-70 Central Government (Commercial), under article 151 (1) of the Constitution—

Part I. Introduction.

Part II. Appraisal of the working of the Mogul Line Limited.

Part III. Appraisal of the working of the National Projects Construction Corporation Limited.

Part IV. Appraisal of the working of the National Newsprint and Paper Mill Limited. [*Placed in Library. See No. LT-827/71*]STATEMENT RE. IMPORT OF PIPES FROM
CZECHOSLOVAKIA

THE MINISTER OF PETROLEUM
AND CHEMICALS (SHRI P.C. SETHI) :
I beg to lay on the Table a Statement
correcting certain information regarding
import of Pipes from Czechoslovakia
given to the House on the 17th
June, 1971 while answering questions on
Calling Attention matter. [*Placed in
Library. See No. LT-826/71*]

COFFEE BOARD SERVANTS (CONDUCT)
AMDT. RULES AND CARDAMOM
BOARD SERVICE RULES

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE
(SHRI A. C. GEORGE) : I beg to lay on
the Table :-

- (1) A copy of the Coffee Board Servants (Conduct) Amendment Rules, 1971 (Hindi and English Versions) published in Notification No. G. S.

[Shri A. C. George]

R. 1054 in Gazette of India dated the 24th July, 1971, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-828/71]

- (2) A copy of the Cardamom Board Service (Classification, Control and Appeal) Rules, 1971 (Hindi and English Versions) published in Notification No. G. S. R. 1055 in Gazette of India dated the 24th July 1971 under sub-section (3) of section 33 of the Cardamom Act, 1965. [Placed in Library. See No. LT-829/71]

12.43 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha :-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance (No. 2) Bill, 1971 which was passed by the Lok Sabha at its sitting held on the 31st July, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th August, 1971, agreed without any amendment to the Agricultural Refinance Corporation (Amendment) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 31st July, 1971."

PUBLIC ACCOUNTS COMMITTEE

ELEVENTH REPORT

SHRI SEZHIYAN (Kumbakonam): Sir, I beg to present the Eleventh Report of the Public Accounts Committee regarding Audit Report (Railways), 1970 and Appropriation Accounts (Railways), 1968-69.

12.44 hrs.

STATEMENT RE. TREATY OF PEACE, FRIENDSHIP AND COOPERATION BETWEEN INDIA AND USSR

MR. SPEAKER : Shri Swaran Singh to make a Statement.

SHRI PILOO MODY (Godhra): May I make a submission, Mr. Speaker? May I be permitted to ask Comrade Swaran Singh a few questions after he has finished?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): I am glad he calls me a comrade.

I have the honour to lay on the Table of the House a copy of the Treaty of Peace, Friendship and Co-operation, signed to-day by me on behalf of the Government of India with Mr. A. A. Gromyko, Foreign Minister of the USSR Government, who has signed it on behalf of the Union of Soviet Socialist Republics.

Government welcome this Treaty as a further step towards strengthening friendship and co-operation between India and the Soviet Union. The Treaty will, we are convinced, provide a stabilising factor in favour of peace, security and development not only of our two countries, but the region as a whole. It is not aimed against any third country. In fact, we